

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO.291/00228/2015

Date of Order: 27.5.2016

CORAM

Hon'ble Dr. K.B.Suresh, Judicial Member
Hon'ble Ms. Meenakshi Hooja, Administrative Member

Ram Dhan Meena S/o Shri Harchandra Meena, aged about 34 years, Resident of Village Beed, Post Lawan, Tehsil Lawan, District Dausa, Rajasthan.

..... Applicant

(By Advocate Mr. Bhupendra Pareek)

VERSUS

1. Union of India, Secretary(Railway), Ministry of Railway, Bâroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Ambala Cantt(HR), Haryana.
3. Chairman, Railway Recruitment Cell, Lajpat Nagar-1, New Delhi-110024.

..... Respondents

(By Advocate Mr. Anupam Agarwal, Proxy Counsel for
Mr.M.K. Meena)

ORDER

(Per Dr. K.B.Suresh, Judicial Member)

Heard.

Applicant has challenged his non-selection on the ground that he appeared in the written examination and has passed the examination and was called for document verification. The respondents in their detailed reply dated 6.6.2015 has explained that applicant appeared in the Written Examination under Roll No.40302478. He was called for documents verification and medical examination. During the documents verification, the Committee of three officers constituted for the purpose observed that writing on the relevant papers does not

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match and accordingly applicant's case was sent for detailed examination by Forensic Document Writing Expert. As per expert report regarding mis-match of his handwriting /signature the applicant's case was rejected in consonance with the notified terms and conditions of Employment Notice and status uploaded on RRC website. In short, it is a matter of impersonation.

Applicant himself understood that his candidature has been rejected by the Expert Committee. The reply was given to applicant almost one year back. Therefore, question does not arise for us to interfere at all. In otherwise also the applicant appeared in the examination and the signature and hand writing are not matched, therefore, there is no merit in the OA. It is most positive that attempts at impersonation at examination must be eradicated. There is not even a cogent reply to these questions by the applicant. The OA is dismissed. Since the applicant is jobless and not in the employment, there will be no orders of costs.


(MS.MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER


(DR.K.B.SURESH)
JUDICIAL MEMBER

Adm/